

**Central Administrative Tribunal
Principal Bench**

OA No. 3072/2015

New Delhi this the 19th day of August, 2015

**Hon'ble Shri V.Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Shri Yogesh Sharma,
Aged about 37 yers,
S/o Sh. Tun tun Prasad,
R/o EPT-139, Sarjoni Nagar,
New Delhi-110023

-Applicant

(By Advocate: Shri R.K. Shukla)

VERSUS

1. Government of NCT of Delhi,
Through its Chief Secretary,
Inderprastha Sachivalya,
New Delhi

2. Directorate of Education,
Government of NCT of Delhi,
Old Secretariat Building,
New Delhi

3. The Assistant Director (Planning)
Govt. Of NCT of Delhi,
Planning Branch,
(Guest Teacher Cell)
Old Patrachar Building,
Timarpur, Delhi-110054

-Respondents

ORDER (Oral)

By Hon'ble V.Ajay Kumar, Member (J):

Heard learned counsel for the applicant.

2. The applicant has filed the present OA seeking the following reliefs:-

- “(a) direct the respondents to implement the circular of GNCTD, in respect of engagement of Guest Teacher and retention thereto.
- “(b) Direct the respondents to extent the benefits of judgment dated 26.11.2014 in respect of re-engagement of applicant herein.

- (c) Direct the respondents to consider reengagement of the present applicant in preference to fresher and juniors and the respondents may be directed accordingly to reinstate applicant in its original status as per condition laid down in judgment of Sonalika Mishra case.
- (d) To allow the original application of the applicant with all consequential benefits.
- (e) Any other relief which this Hon'ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant."

3. It is submitted that the applicant has made a representation dated 08.08.2015 vide Annexure A-4. However, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation and to pass an appropriate speaking and reasoned order thereon, within a period of four weeks from the date of receipt of a certified copy of this order, in accordance with law. No costs.

(P.K. Basu)
Member (A)

(V.Ajay Kumar)
Member (J)

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